

Central Administrative Tribunal
Principal Bench, New Delhi

C.P.No.65/2005 in O.A.No.1157/2003

Friday, this the 1st day of July 2005

Hon'ble Shri Justice M.A. Khan, Vice Chairman (J)
Hon'ble Shri S. K. Naik, Member (A)

Shri JL Sharma
s/o Shri Makhan Lal Sharma
r/o C-2/185, Yamuna Vihar,
Delhi

..Applicant

(By Advocate: Shri H.S. Paul)

Versus

Shri Dhirendra Singh
Secretary
Ministry of Home Affairs
North Block, New Delhi

..Respondent

(By Advocates: Shri MM Sudan)

O R D E R (ORAL)

Justice M.A. Khan:

Learned counsel for the parties agree that the respondents have fully implemented the order of this Tribunal dated 31.3.2004 and nothing further survives. In view of this, we do not think it proper to proceed in the matter any further. Accordingly, the contempt petition is dismissed and notice is discharged.

Naik
(S. K. Naik)
Member (A)

h.a.c.s. 10/05
(M.A. Khan)
Vice Chairman (J)

/sunil/